

**Propellant Factory in Warrangal
District of Andhra Pradesh**

4290. SHRI C. MADHAV REDDI :
Will the Minister of DEFENCE be pleased to state :

(a) whether Government have taken a decision on the proposal to establish a Propellant Factory;

(b) whether the offer of Government of Andhra Pradesh to set up this factory at Warrangal has been accepted; and

(c) if so, what further steps are contemplated in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) : (a) No, Sir.

(b) and (c). Decision regarding location of the proposed Propellant Factory has not yet been taken by the Government.

Advance Payment of Excise Duty

4291. SHRI RAM BAHADUR SINGH:
SHRI S.M. GURADDI :
SHRI G.S. BASAVARAJU :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that there are huge arrears of excise duties of both private and public sector companies;

(b) if so, the reasons therefor and the action taken against these companies;

(c) whether such arrears are growing every year; and

(d) if so, whether Government propose to introduce the scheme of advance payment of excise on the lines of advance payment of income-tax ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : (a) The amount of excise arrears in confirmed demands as at the end of September, 1987 is Rs. 650 Crores approximately besides the amounts locked up in current disputed assessments.

(b) The amounts are due as the recovery

could not be effected for legal and administrative reasons, such as dispute regarding assessments made by the Department, classification and valuation disputes and appeals thereon, Court cases, stay against recovery etc. etc. The Government take such measure like legal, administrative and others as are considered necessary from time to time to recover the dues.

(c) Excise dues in confirmed demands during 1984, 1985, 1986 and 1987 (as on 30.9.87) are as under :

(In Crores approx).	
31.3.84	Rs. 457
31.3.85	Rs. 524
31.3.86	Rs. 630
31.3.87	Rs. 602
30.9.87	Rs. 648

(d) There is no such proposal before the Government.

**Reported Malpractices in Recruitment
To Army/Navy**

4292. SHRI RAM BAHADUR SINGH : Will the Minister of DEFENCE be pleased to state :

(a) whether Government are aware of continued reports about racketeering in recruitments to Army and Navy (Telegraph, Calcutta of 16 November, 1986);

(b) whether situation in West Bengal is reported to be particularly alarming; and

(c) if so, what steps have been taken by Government to effectively stop these malpractices in the recruitment to Army and Navy ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) : (a) The article published in 'Telegraph' of 16th November, 1986 highlights the following aspects :

- (i) Production of fake and forged certificates by candidates at the time of screening for recruitment;
- (ii) Operation of bogus recruitment parties; and